GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
STARRED QUESTION NO. 2156
ANSWERED ON TUESDAY THE 22ND MARCH, 2022
DEFAULTED LOANS REFERRED TO NCLT

QUESTION

2156. SHRI SHAKTISINH GOHIL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of defaulted loans referred to National Company Law Tribunal (NCLT) under Insolvency and Bankruptcy Code, 2016 for the financial years ending March 2017, 2018, 2019, 2020 and 2021;

(b) the total amount of bad loans involved in these cases;

(c) the number of cases resolved by NCLT during the above period; and

(d) the total amount recovered, year-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): As per the information provided by Insolvency and Bankruptcy Board of India [IBBI, the Regulator under Insolvency and Bankruptcy Code, 2016(the Code)], the following is the year wise details of number of cases admitted for corporate insolvency resolution process under the Code:

Year	No. of corporate insolvency resolution process admitted
2016-17	37
2017-18	706
2018-19	1157
2019-20	1986
2020-21	538

(b) to (d): Year-wise details of the number of cases resolved alongwith total amount of admitted claims and realisable value for creditors in such cases is as following:

Year	No. of cases resolved	Total admitted claims (Rs. in crore)	Realisable value (Rs. in crore)
2016-17	0	NA	NA
2017-18	20	9,115.51	4,754.63
2018-19	79	2,07,082.26	1,11,535.33
2019-20	138	1,95,544.06	66,240.87
2020-21	122	1,63,449.21	27,783.39